

*By Special Messenger/ e-mail)*

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-03/2022/\_\_\_\_\_/A.

From: Shri Romen Baruah,  
Registrar (Vigilance),  
Gauhati High Court, Guwahati

To,

Shri Thaneswar Kalita,  
Principal Judge, Family Court, No.I,  
Kamrup (M), Guwahati

Dated Guwahati the 29<sup>th</sup> September, 2022

**Subject:-** Permission to avail Leave Travel Concession (LTC)

**Reference:** Your letter No.FCG.91/95/241/2022 dated 28.09.2022

Sir,

In partial modification of this Registry's letter No. HC.VII-03/2022/8553/A. Dated 28.09.2022, I am directed to inform you that you are allowed to avail Leave Travel Concession (LTC) for the current block period of 2022-2025 with effect from 04.10.2022 to 10.10.2022 to visit Jaipur via Delhi along with your wife Smti Pranita Rani Rajmedhi, daughter Miss Darothy Kalita and son Master Upamanyu Kishore Kalita, by the shortest possible route, as per existing rules.

Thanking you,

Yours faithfully,

*SHI*  
**REGISTRAR (VIGILANCE)**

Memo No.HC.VII-03/2022/8675-8677/A.

Dated 29.09.2022

**Copy to:-**

1. The Principal Accountant General (A&E), Assam, Beltola, Maidamgaon, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload the letter in Official Website of the Hon'ble Court.

*2022/9/29*  
**REGISTRAR (VIGILANCE)**

*P*